

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.26
C.A.No.18/2024 in
C.P. No. 71/BB/2023

IN THE MATTER OF:

Mr. Kannabiran Shriram Chandan ... Petitioner
Vs.
M/s. Arkaa Insurance Broking Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 244 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/
Respondent in C.A : Shri R. Rajesh
For the Applicant in C.A : Shri Shaik Ghouse, PCS

ORDER

C.A.No.18/2024:

1. Heard the Ld. PCS for the Applicant and the Respondent.
2. In compliance to order dated 06.06.2024, Ld. Counsel for the Respondent has not filed his reply. Therefore, further two weeks' time is granted to file reply after duly serving copy on the other side and one week thereafter to the Applicant to file rejoinder, if any.
3. List the case for hearing on **26.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)